

**CUSTOMS EXCISE & SERVICE TAX APPELLEATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

COURT NO. IV

Excise Appeal No.50274 of 2019

[Arising out of Order-in-Appeal No.427-431 (SM) CE/JPR/2018 dated 11.10.2018 passed by the Commissioner (Appeals), Central Excise & Central Goods & Service Tax, Jaipur]

M/s. Bhiwadi Rolling Mills Pvt.Ltd.

C/o Naveen Bindal,
2307/1, Sector 38-C,
Chandigarh.

Appellant

VERSUS

**Commissioner of Central Goods &
Service Tax,**

A-Block Surya Nagar,
Alwar (Rajasthan) 301 001.

Respondent

APPEARANCE:

Shri Bipin Garg, Advocate for the appellant.

Shri P. Juneja, Authorised Representative for the respondent.

CORAM:

HON'BLE MS. ARCHANA WADHWA, MEMBER (JUDICIAL)

FINAL ORDER NO.50266/2020

DATE OF HEARING/ DECISION: 31.01.2020

ARCHANA WADHWA:

Ld. Advocate appearing for the appellant seeks to withdraw their appeal as they have applied for Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. No objection by the Id. Authorised Representative for the respondent/Department.

3. In view of the above, the appeal is dismissed as withdrawn with liberty to get the same restored in case of no acceptance of appellant's declarations.

[Dictated and pronounced in open Court].

(ARCHANA WADHWA)
MEMBER (JUDICIAL)

